

[Sh. Sontosh Mohan Dev]

**Coal and Coke Movements.**

- (3) Third Report on action taken on 116th Report (8th Lok Sabha) on Functioning of Valuation Cells and Valuation of immovable properties.
- (4) Fourth Report on action taken on 127th Report (8th Lok Sabha) on Induction of an Aircraft in the Indian Air Force.

13.07 hrs.

**PETITIONS**[*English*]

- (i) **Formation of Inflight service Department In Indian Airlines**

SHRIMATI SUBHASINI ALI (Kanpur): I beg to present a petition signed by Shri Projwal Kumar Bandyopadhyay and other Cabin Crew members of Indian Airlines regarding formation of inflight Service Department in Indian Airlines and other connected matters.

[*Translation*]

- (ii) **Setting up of a statutory board for development of Marathwada**

SHRI PUNDLIK HARI DANWE (Jalna): Mr. Deputy Speaker, Sir I submit a petition signed by Shri Sanjeev Bhaskar Deshpande, Diteep Bhausahib Tour and other people of the Jalna district of Maharashtra pertaining to the setting up of a statutory board for the development of Marathwada area in Maharashtra.

13.071/2 hrs.

**PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL\***[*English*]

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I beg to move for leave to introduce a Bill further to amend the Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988."

*The motion was adopted*

SHRI ANSIL SHASTRI: I introduce the Bill.

13.081/2 hrs.

**STATEMENT RE. ORDINANCE****Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990**[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of prof Madhu Dandavate I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment)